

THE AIRPORTS ECONOMIC REGULATORY AUTHORITY OF INDIA (AMENDMENT) ACT,
2019

NO. 27 OF 2019

CONTENT

1. Short title and commencement.

2. Amendment of section 2.

3. Amendment of section 13.

An Act to amend the Airports Economic Regulatory Authority of India Act, 2008.

THE AIRPORTS ECONOMIC REGULATORY AUTHORITY OF INDIA (AMENDMENT) ACT,
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[6th August, 2019]

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.

(1) This Act may be called the Airports Economic Regulatory Authority of India (Amendment) Act, 2019.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 2.

In section 2 of the Airports Economic Regulatory Authority of India Act, 2008 [27 of 2008.] (hereinafter referred to as the principal Act), in clause (i), for the words "one and a half million", the words "three and a half million" shall be substituted.

3. Amendment of section 13.

In section 13 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

"(1A) Notwithstanding anything contained in sub-sections (1) and (2), the Authority shall not determine the tariff or tariff structures or the amount of development fees in respect of an airport or part thereof, if such tariff or tariff structures or the amount of development fees has been incorporated in the bidding document, which is the basis for award of operatorship of that airport:

Provided that the Authority shall be consulted in advance regarding the tariff, tariff structures or the amount of development fees which is proposed to be incorporated

in the said bidding document and such tariff, tariff structures or the amount of development fees shall be notified in the Official Gazette.”.